

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 136 of 2013**

**&**

**IA No. 21 of 2014**

**Dated : 17<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. ... Appellant(s)**  
**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran**  
**Ms. Swagatika Sahoo**  
**Ms. Poorva Saigal**

**Counsel for the Respondent (s) : Mr. Pradeep Misra for R-2**  
**Mr. Alok Shankar for TPDDL**  
**Mr. R. B. Sharma for R.7**

**ORDER**

Mr. Pradeep Misra, the learned counsel seeks for some time to file the reply to the amendment petition. Accordingly, he is directed to file the same on or before 05.02.2014 after serving copy on the other side.

Post the matter on **19.02.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs